

implementation of Justice Mishra Pay Committee Report accepted for them by Government in the 1st week of May, 1990;

(b) if so, what has been the constitution and composition of the said Committee/Body of persons, if any, meant for the above-said purpose in Government with specific delegation of powers, duties and responsibilities assigned to sort out their grievances on priority basis; and

(c) if this reply to part (b) above be in the negative, in what manner the anomaly cases/grievances of the above said 68 Public Sector Undertakings employees will be sorted out and at what level?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND THE MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI BHAGEY GOBARDHAN): (a) to (c) The unionised workers of the Central Public Sector Enterprises including those whose terms and conditions had been examined by the Mishra Committee, come within the purview of the Industrial Law. Their grievances including matters relating to pay fixation, allowances etc. have to be resolved by the management in consultation with the recognised unions as per the model grievance procedure prescribed under the Industrial Law.

Construction of Stadium at Lakhimpur

2139. SHRI BHADRESWAR BURAGOHAJ: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Government have released rupees five lakhs for the construction of the proposed Lakhimpur Stadium;

(b) if so, whether the construction work has been started; and

(c) if not, what is the present position of the proposed Stadium?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA):

(a) No, Sir. This Department has not received any proposal from any source for the construction of a stadium at Lakhimpur.

(b) and (c) Do not arise.

Malpractices in appointments and Extensions in SCERT

2140. SHRI ANANTRAY DEVSHANKAR DAVE: Will the PRIME MINISTER be pleased to state:

(a) whether Government's attention has been drawn to the article which appeared in Surya India of April 1990 under the caption "SCERT—a seat of corruption" and the news-items to the effect which appeared in Raj Mangal Times of 17-4-90 and in Nav Bharat Times 7-5-1990; if so, what are the details thereof;

(b) whether concurrence of UPSC was obtained for the appointments made to the post of Senior Lecturers/Lecturers in SCERT/DIETS in the scale of Rs. 3000—4500/2000—3500 or the appointments were arbitrarily managed at the level of Director and Chairman, SCERT;

(c) whether it is a fact that some persons selected as Sr. Lecturers/Lecturers in SCERT do not possess even the minimum qualifications and experience required for the posts;

(d) whether any inquiry has been conducted in the malpractices committed in the matter of ap-